

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 29/2001

IN

OA 276/97 in

CA 127/98.

New Delhi, this the 16th day of January, 2001

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Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Shri Govindan S. Tampi, Member (A)

Mahavir Singh  
Deputy Supdt., Grade-I  
R/o Qr. No.669 (Old No.6)  
Type-IV, New Residence Complex  
Central Jail, Tihar, New Delhi.

...Petitioner

(By Advocate Shri P.L.Mimroth)

V E R S U S

- 1) Shri Baidwan  
Home Secretary  
Govt. of India  
North Block  
New Delhi - 110001
- 2) Shri Omesh Sehgal  
The Chief Secretary  
Govt. of NCT of Delhi  
5, Sham Nath Marg, Delhi
- 3) Shri Ajay Agarwal  
The A.D.G. cum I.G. (Prisons)  
Prisons Head Quarters,  
Central Jail : Tihar  
New Delhi.

...Respondents.

(By Advocate Shri Vijay Pandita with

Deputy Representative Sh. S.G.K.Murty, Asstt. Jail  
Supdt. for Respondent No.2 and  
Deputy Representative Sh. Jaswinder Singh, UDC for  
Respondent No. 3)

O R D E R (ORAL)

Smt. Lakshmi Swaminathan, Vice-Chairman (J)

We have heard Shri P.L.Mimroth and Shri Vijay  
Pandita, learned counsel.

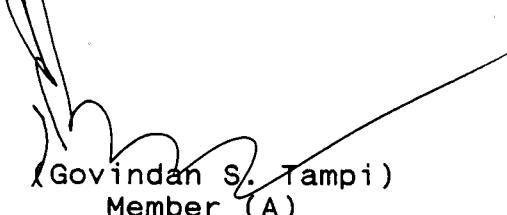
2. In pursuance of the Tribunal's order dated  
17-11-2000, the respondents have filed their reply  
giving details of the steps and actions taken by them  
for convening the DPC for consideration of promotions

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of eligible officers from the post of Deputy Superintendent Gr.II to Gr.I in the vacancies from 1990 onwards. Shri Vijay Pandita, learned counsel has submitted, on instructions from the departmental representatives present in the Court that the DPC has been held on 3-1-2001 and the minutes of the same are awaited. Learned counsel has, therefore, submitted that the respondents have dutifully followed the directions of the Tribunal and there has been no wilful or deliberate attempt on their part to dis-regard the Tribunal's order. 22

3. Having regard to the facts and circumstances mentioned above, including the fact that the respondents have stated that they have already held the DPC on 3-1-2001, CP 29/2001 is dismissed. Notices to the alleged contemnors are discharged.

4. It is needless to say that the respondents should take further action for final completion of the promotion process initiated by the DPC held on 3-1-2001 as expeditiously as possible and in any case within six weeks from the date of receipt of a copy of this order.

  
Govindan S. Tampi  
Member (A)

  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman (J)

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